

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 787/2020, P.S. Nihal Vihar
U/s 376/506 IPC

State Vs. Shahrukh

17.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused Shahrukh*

This is a bail application dated 05.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Shahrukh for grant of anticipatory bail.

As Shri M.P. Sinha, my relative is appearing in this case, the matter is referred to Ld. District & Sessions Judge (West) for assignment to the other Court of competent jurisdiction.

The Ahlmad is directed to send the matter immediately to the Office of Ld. District & Sessions Judge (West).

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 176/2020, P.S. Anand Parbat
U/s 326A/506/34 IPC

State Vs. Kajal @ Priyanka

17.08.2020

Present: *Shri Robin Singh, Ld. Addl. PP for the State
Sh. Anil Kumar, Ld. Counsel for accused Kajal @ Priyanka
IO ASI Praveen*

This is second bail application dated 10.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Kajal @ Priyanka for grant of regular bail.

It is informed that the first bail application was dismissed on merits vide order dated 29.07.2020 by Ms.Vrinda Kumari, Ld. ASJ.

IO has informed that the final opinion on MLC has not been received so far.

He is directed to produce the final opinion on MLC on 19.08.2020, positively.

The concerned Doctor / Incharge Hospital is directed to provide the final opinion on MLC as the bail application of the accused is pending.

Ld. Counsel has submitted that the complainant/injured is interested in settling the matter and wants to appear day after, in person before this Court. A request for adjournment for such date is made.

Be listed for hearing on the bail application on **19.08.2020**.

IO to remain present on that date.

A copy of this order be given dasti to the IO.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1267
FIR No.679/2020, P.S. Nihal Vihar
U/s 376/506/34 IPC

State Vs. Rekha @ Rekha Yadav

17.08.2020

*Present: Sh. Robin Singh, Ld. Addl. PP for State
Complainant in person
Sh. Nagender Singh, Ld. Counsel for accused/applicant Rekha
@ Rekha Yadav
IO W/SI Sangeeta absent*

This is an application dated 23.06.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Rekha @ Rekha Yadav for grant of anticipatory bail.

Reply has already been filed.

As per the complainant the prime accused is husband of the applicant and the applicant is sister-in-law of the prosecutrix and a lady having two children and that some compromise had taken place but she was made to sign such compromise.

The IO was directed to get verified the medical documents filed on behalf of applicant. As per report, the applicant was under treatment and has joined the investigation.

Issue notice to IO to appear with case file for hearing on the bail application on **24.08.2020**.

Till then, interim protection shall continue.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 768/2020, P.S. Ranhola
U/s 33 Delhi Excise Act

State Vs. Santosh

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. S.P. Sharma, Ld. Counsel for accused Santosh*

(all present through video conferencing)

This is a bail application dated 10.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Santosh for grant of regular bail.

At request of Ld. Counsel for accused/applicant, adjourned for hearing on the bail application on **19.08.2020**.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused persons/applicants through email.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which the complainant was sold a property for the sum of Rs.1.38 Crores by the accused persons which they have got mutated in their names fraudulently.

Ld. Counsel for the accused persons has submitted that the case is based on documentation and the accused persons are ready to join the investigation and to co-operate with the IO.

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FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

IO has informed that notices u/s 160 Cr.PC were duly served upon the accused persons on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but they failed and that there is no co-operation at all for investigation from the applicants/accused persons.

As the applicants/accused persons are ready to join the investigation and to co-operate with the IO, they are directed to join the investigation **today itself i.e. 17.08.2020 at 8 PM** and appear before the IO with all the original documents relevant of this case, and further as and when required by the IO.

Be listed for hearing on the bail application on **18.08.2020.**

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 481/2020, P.S. Hari Nagar
U/s 420 IPC & 66A & 66D IT Act

State Vs. Vipul Jokhani

17.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Pulkit Dandona, Ld. Counsel for accused Vipul Jokhani
IO SI Abhay Choudhary with reply*

This is a bail application dated nil filed on 13.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Vipul Jokhani for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply supplied.

IO has informed that it is a case of fraud relating to procuring the job for unemployed persons and that four accused persons have already been arrested and the applicant/accused was assigned the job of procuring the data of such unemployed people and making it available to the main accused persons.

IO has also informed that accused is required for investigation to know the source of procuring data and to recover such data and for that custodial interrogation is required.

Observing the nature of offences alleged, the area of all over India covered for the alleged offence, the stage of investigation, the number of accused persons involved and that the accused is required for custodial interrogation, at this stage of investigation, the accused is directed to join the investigation before the IO on **21.08.2020 at 4 PM**, after getting himself tested for Covid-19 with the report and further as and when required by IO.

The accused is directed to co-operate with investigation and non-joining of investigation shall be taken seriously.

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FIR No. 481/2020, P.S. Hari Nagar
U/s 420 IPC & 66A & 66D IT Act

State Vs. Vipul Jokhani

17.08.2020

Till then, no coercive steps of arrest of accused shall be taken.

Be listed for hearing on the bail application on
26.08.2020.

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. Not Known, CAW Cell, Kirti Nagar
U/s Not Known

State Vs. Sushil Jindal

17.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant Smt. Preeti Jindal in person
Sh. Sunil Kumar, Ld. Counsel for accused Sushil Jindal
IO W/SI Sarla with report*

This is a bail application dated 14.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Sushil Jindal for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by IO W/SI Sarla. Copy supplied.

As per reply no case has been registered against the applicant and the complaint of the complainant has been sent to CAW Cell. Copy of such complaint be supplied to the applicant.

In the above noted circumstances, considering the norms settled by the Apex Court in case titled as **Arnesh Vs. State of Bihar decided on 02-07-2014 in Crl. Appeal No. 1277 of 2014, SLP No. 9127 of 2013**, the IO in case of registration of the case shall give a proper notice of at least 7 days to the applicant Sushil Jindal regarding registration of the FIR and joining the investigation.

As no FIR has been registered so far, the application u/s 438 Cr.P.C for grant of anticipatory bail to applicant/accused Sushil Jindal is not maintainable.

With these observations, the application of applicant Sushil Jindal stands disposed of.

Dasti order is allowed to the applicant & IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 45/2020, P.S. Nihal Vihar
U/s 308/34 IPC & 25/27/59 Arms Act

State Vs. Mithlesh

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Bharat Bhushan, Ld. Counsel for accused Mithlesh
IO ASI Ashok*

This is a bail application dated nil, filed on 14.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Mithlesh Kumar for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply supplied.

Mr. Bharat Bhushan, Ld. Counsel has contacted the Reader of this Court through telephone and requested for adjourning the matter as he is not able to present the case through video conferencing.

At request, adjourned for hearing on bail application on **19.08.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. Not known, P.S. Ranhola
U/s Not known

State Vs. Kaiser Alam

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Pushpreet Arora, Ld. Counsel for applicant Kaiser Alam*

(all present through video conferencing)

This is a bail application dated 11.08.2020 moved U/s 438 Cr.PC on behalf of applicant namely Kaiser Alam for grant of anticipatory bail.

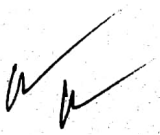
Reply dated 17.08.2020 has been filed by the IO ASI Harish Vats. Copy of reply supplied through email to Ld. Counsel for applicant.

As per reply no case has been registered against the applicant and no complaint has been received and no police officer of PS Ranhola has visited the Ultrasound Clinic of applicant.

In the above noted circumstances, considering the norms settled by the Apex Court in case titled as **Arnesh Vs. State of Bihar decided on 02-07-2014 in Crl. Appeal No. 1277 of 2014, SLP No. 9127 of 2013**, the IO/any police official of PS Ranhola, in case of registration of the case, shall give a proper notice of at least 7 days to the applicant Kaiser Alam regarding registration of the FIR and joining the investigation.

As no FIR has been registered so far, the application u/s 438 Cr.PC for grant of anticipatory bail to applicant/accused Kaiser Alam is not maintainable.

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FIR No. Not known, P.S. Ranhola
U/s Not known

State Vs. Kaisar Alam

17.08.2020

With these observations, the application of applicant Kaisar Alam stands disposed of.

Dasti order is allowed to the applicant (through his counsel on his email) & IO, as prayed.

A copy of this order be also sent to DCP concerned for information and issuance of appropriate directions to the concerned police station to follow the directions in accordance with law.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 372/2020, P.S. Mundka
U/s 33/38 Delhi Excise Act

State Vs. Sudhir

17.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Naveen Gaur, Ld. Counsel for accused Sudhir
IO absent*

This is a bail application dated nil filed on 30.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Sudhir for grant of regular bail.

Reply has already been filed by the IO. Copy of reply already supplied to Ld. Counsel for accused.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that the recovery in this case has already been effected as per the allegations and that in the previous cases mentioned for his involvement, in one case of FIR No.163/96, he was discharged and in another case of FIR No.266/05 the matter was got quashed from the Hon'ble High Court.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the offences are serious in nature and thus granting bail to the accused will hamper the trial as the chances of jumping of bail and hampering of the trial cannot be ruled out.

Considering the nature of offences alleged, the fact that the recovery has already been effected and that the accused is in JC since 26.07.2020, also observing the range of punishment provided for such offences and in the outbreak of Covid-19 pandemic, the court is of the considered view that no purpose would be served to keep the liberty of the accused at peril during investigation or trial, if he can be procured to face the trial.

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State Vs. Sudhir

17.08.2020

Thus, the accused is admitted on bail on furnishing bail bond and surety bond of Rs.30,000/- with one local surety of like amount, subject to the conditions:

1. He shall not leave the country without permission of the court.
2. He shall not try to temper the evidence or hamper the trial, in any manner.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. As the quantity of liquor recovered is commercial in nature, In case of registration of any other case of similar nature, the bail in this case shall stand automatically cancelled.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

Violation of any of the conditions mentioned above shall make this bail automatically stands cancelled.

With these conditions bail application moved under section 439 Cr.P.C for grant of regular bail to accused Sudhir stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 761/2020, P.S. Nihal Vihar
U/s 308/34 IPC

State Vs. Maninder Singh

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
(physically present)*

*Sh. Charanjit Singh, Ld. Counsel for accused Maninder Singh
(present through video conferencing)*

This is a bail application dated 17.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Maninder Singh for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused through email.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that it was a case of quarrel amongst the neighbourers on the over-flow of the water tanks and as per the MLC, the nature of injury to the injured were simple and other three accused persons similarly situated have already been granted bail vide order dated 07.08.2020 of the Court of Sh.Ankur Jain, Ld. ASJ.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the offences are serious in nature and that granting bail to the accused will hamper the trial as the chances of tempering of evidence and hampering of the trial cannot be ruled out.

Considering the nature of offences alleged, the manner in which the occurrence has occurred, the fact that the weapon of

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State Vs. Maninder Singh

17.08.2020

offence has already been recovered and as per the MLC, the nature of injuries were simple and injured persons have already been discharged from the hospital, the role attributed to this accused is similar to other accused persons already been enlarged on bail vide order dated 07.08.2020 of the Court of Sh.Ankur Jain, Ld. ASJ, thus, the accused, in the event of arrest, shall be released on bail on furnishing bail bond and surety bond of Rs.35,000/- with one surety of like amount, to the satisfaction of IO/SHO or Ld. Duty MM. The applicant/accused is directed to join the investigation firstly on 20.08.2020 at 02:00 PM, after getting himself tested for Covid-19 with report, and further as and when required by the IO.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions the bail application dated 17.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Maninder Singh for grant of anticipatory bail stands disposed of.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 10/2020, P.S. Ranhola
U/s 308/341 IPC

State Vs. Manish Kumar

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sumant Manchanda, Ld. Counsel for accused Manish
Kumar
IO SI Sedhu Ram Yadav*

(all present through video conferencing)

This is a bail application dated 13.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Manish Kumar for grant of interim bail for 45 days.

Interim bail is sought solely on the ground of Resolution dated 18.05.2020 of Hon'ble High Court.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply be supplied.

IO has informed that no other case is pending against the accused except the present one. Also, as per SCRB report, the antecedents of accused are clean.

Let the conduct report be called from concerned Jail Superintendent.

IO has also informed that charge-sheet in this case has already been filed on 27.04.2020.

The judicial record be also summoned for next date.

Be listed for hearing on the bail application on **21.08.2020**. IO to remain present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 383/2020, P.S. Mundka
U/s 33 Delhi Excise Act

State Vs. Vishal

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Satish Kumar, Ld. Counsel for accused Vishal
IO HC Kuldeep*

(all present through video conferencing)

This is a bail application dated 14.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Manish Kumar for grant of regular bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply already supplied to Ld. Counsel for accused.

As per reply of the IO, it was a case of recovery of 75 quarter bottles and 15 beer bottles of illicit liquor possessed by the accused for the purpose of selling liquor in Delhi but there is no previous involvement of the accused.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that the accused is a shopkeeper running a grocery shop and due to enmity by other shopkeepers, he was falsely implicated by planting the illicit liquor and that the recovery in this case has already been effected. Also that there is no previous involvement of the accused.

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the offences are serious in nature and thus granting bail to the accused will hamper the trial as the chances of jumping of bail and hampering of the trial cannot be ruled out.

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State Vs. Vishal

17.08.2020

Considering the nature of offences alleged, the fact that the recovery has already been effected and that the accused is in JC since 02.08.2020, also observing the range of punishment provided for such offences and in the outbreak of Covid-19 pandemic, the court is of the considered view that no purpose would be served to keep the liberty of the accused at peril during investigation or trial, if he can be procured to face the trial.

Thus, the accused is admitted on bail on furnishing bail bond and surety bond of Rs.35,000/- with one local surety of like amount, to the satisfaction of concerned Ld. MM or Duty MM, subject to the conditions:

1. He shall not leave the country without permission of the court.
2. He shall not try to temper the evidence or hamper the trial, in any manner.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. As the quantity of liquor recovered is commercial in nature, In case of registration of any other case of similar nature, the bail in this case shall stand automatically cancelled.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

Violation of any of the conditions mentioned above shall make this bail automatically stands cancelled.

With these conditions bail application moved under section 439 Cr.P.C for grant of regular bail to accused Vishal stands disposed of.

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FIR No. 383/2020, P.S. Mundka
U/s 33 Delhi Excise Act

State Vs. Vishal

17.08.2020

A copy of this order be given dasti to all the concerned parties, as prayed.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused persons/applicants through email.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which the complainant was sold a property for the sum of Rs.1.38 Crores by the accused persons which they have got mutated in their names fraudulently.

Ld. Counsel for the accused persons has submitted that the case is based on documentation and the accused persons are ready to join the investigation and to co-operate with the IO.

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**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

IO has informed that notices u/s 160 Cr.PC were duly served upon the accused persons on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but they failed and that there is no co-operation at all for investigation from the applicants/accused persons.

As the applicants/accused persons are ready to join the investigation and to co-operate with the IO, they are directed to join the investigation **today itself i.e. 17.08.2020 at 8 PM** and appear before the IO with all the original documents relevant of this case, and further as and when required by the IO.

Be listed for hearing on the bail application on **18.08.2020.**

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused persons/applicants through email.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which the complainant was sold a property for the sum of Rs.1.38 Crores by the accused persons which they have got mutated in their names fraudulently.

Ld. Counsel for the accused persons has submitted that the case is based on documentation and the accused persons are ready to join the investigation and to co-operate with the IO.

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**State Vs. 1. Meera
2. Santara
3. Moti Lal**

17.08.2020

IO has informed that notices u/s 160 Cr.PC were duly served upon the accused persons on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but they failed and that there is no co-operation at all for investigation from the applicants/accused persons.

As the applicants/accused persons are ready to join the investigation and to co-operate with the IO, they are directed to join the investigation **today itself i.e. 17.08.2020 at 8 PM** and appear before the IO with all the original documents relevant of this case, and further as and when required by the IO.

Be listed for hearing on the bail application on **18.08.2020.**

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.08.2020